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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1463/94

date of decision : 8-12-94

Between

M. Kondaiah

.. Applicant

and

1. The Chief PMG
A.P. Circle, Dak sadan
Abids, Hyderabad 1

2. The Director General
Dept. of Posts, Dak Bhavan
Sansad Marg, New Delhi 1

.. Respondents

Counsel for the applicant

.. Krishna Devan
Advocate

Counsel for the respondents

.. N.V. Ramana, SC

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER(ADMN.)

To

1. The Chief Postmaster General,
A.P.Circle, Dak Sadan, Abids, Hyderabad-1.
2. The Director General,
Dept.of Posts, Dak Bhavan, Sansad Marg, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

DA.1463/94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. This DA was filed praying for a declaration that the applicant is entitled for promotion to the post in the scale of Rs.1600-2660 under BCR Scheme by following 40 Point Roster and for consequential direction to the respondents to refix the pay of the applicant from 16-5-1992, and for payment of arrears.

3. It is stated for the applicant that he submitted representation dated 4-6-1993 to the Post Master General Kurnool, and it is not yet disposed of.

4. We feel that in the circumstances it is just and giving the following direction :

The Post Master General, Kurnool, has to dispose the representation dated 4-6-93 of the applicant by the 30th November, 1993. It is necessary to say that the applicant is going to be aggrieved in regard to the order to be passed by PMG, Kurnool, he, if so advised, is free to move this Tribunal under section 19 of AT Act.

5. DA ordered accordingly. No cost.

R. Rangarajan

(R. Rangarajan)
Member(Admn)

V. Neeladri Rao

(V. Neeladri Rao)
Vice Chairman

dated : December 5, 94
Dictated in Open Court

sk

Deputy Registrar (J)cc

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AIEN)

DATED: 5/12/2008

ORDER/JUDGEMTN:

..... R.A.V.C.A. NO.

in

O.A.No. 1463/94

T.A.No.

Admitted and Interim directions issued.

Allowed.

Disposed of. Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

DVM

